

R.O.C.No.98894/2017/Comp.9

NOTIFICATION

The Madras High Court is pleased to commence e-Court Fee System, an Advocate/ Litigant centric initiative of the Government of Tamil Nadu through their Central Record Keeping Agency, viz., Stock Holding Corporation of India Ltd. The service will start from 20 April 2018, initially for Principal Bench of Madras High Court, Madras and Madurai Bench of Madras High Court, Madurai.

e-Court Fee System is a computer-based application which provides easier and secured way of paying Judicial Stamp duty to the Government. It helps to tackle counterfeiting. The user-manual for generating e-Court Fee is made available in the Madras High Court web-site viz., “<http://www.hcmadras.tn.nic.in>”.

For further reference, the website of the Central Record Keeping Agency (SHCIL) viz., “www.shcilestamp.com” may be referred to.

Sd/-

High Court, Madras.

C.KUMARAPPAN

Dated: 16.04.2018.

REGISTRAR GENERAL (I/C)